

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'H', NEW DELHI**

**BEFORE SH. N.K. BILLAIYA, ACCOUNTANT MEMBER
AND
SH. KUL BHARAT, JUDICIAL MEMBER**

ITA No.655/Del/2021
Assessment Year:

Shiv Sewa Samiti Village & Post Shahpur Bamheta, Ghaziabad, UP 201002 PAN No.AAOS9158B	Vs	CIT (E) Lucknow
(APPELLANT)		(RESPONDENT)

Appellant	Sh. Harish Sachdeva, CA
Respondent	Sh. M. Baranwal, CIT (DR)

Date of hearing:	16/11/2022
Date of Pronouncement:	16/11/2022

ORDER

PER N.K. BILLAIYA, AM:

This appeal by the assessee is preferred against the order of the CIT(Exemption), Lucknow dated 23.03.2021 by which the CIT (Exemption) registered the application of the assessee seeking registration u/s. 12AA of the Act.

2. At the very outset we find that an application dated 05.10.2022 has been filed by the assessee seeking permission to withdraw the appeal. Since no objection is raised by the DR. This appeal is dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

4. Decision announced in the open court on 16.11.2022.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

NEHA, Sr. Private Secretary

Date:- 16.11.2022

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
ITAT NEW DELHI

Date of dictation	16.11.2022
Date on which the typed draft is placed before the dictating Member	16.11.2022
Date on which the typed draft is placed before the Other member	16.11.2022
Date on which the approved draft comes to the Sr.PS/PS	16.11.2022
Date on which the fair order is placed before the Dictating Member for Pronouncement	16.11.2022
Date on which the fair order comes back to the Sr. PS/ PS	16.11.2022
Date on which the final order is uploaded on the website of ITAT	16.11.2022
Date on which the file goes to the Bench Clerk	16.11.2022
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	